

~~Declaration of Lok Sabha as Constituent Assembly (Res.)~~

SHRI MURASOLI MARAN: What has happened to your observation on 28th August 1969 that a second Press Commission would be set up?

SHRI I. K. GUJRAL: I did say that, but I hope he appreciates that I was not Information Minister for long after that. I have come back after a long time. In the meantime, a fact-finding committee has been set up. One of the things which a Press Commission does is to enquire into the various aspects of newspapers. We feel that when the fact-finding committee completes its work and submits its report, we have some new light on the financial and other aspects of various newspapers. That is why we have given to this fact-finding committee the powers under the Commission of Inquiry Act, so that all the data can be collected. I am sure when the report of the fact-finding committee comes, it will cover all the aspects he has in mind.

MR. CHAIRMAN: I will put Shri Daga's amendment to the House.

The amendment was put and negatived.

MR. CHAIRMAN: I will now put the main resolution to the vote of the House. The questions is:

"That this House calls upon the Government to adopt immediate measures for delinking and democratically diffusing the ownership of newspapers and news agencies in the country."

The motion was negatived.

18.39 hours.

RESOLUTION RE: DECLARATION OF PRESENT LOK SABHA AS CONSTITUENT ASSEMBLY

श्री विभूति मिश्र (मोतिहारी) :
सभापति महोदय, मैं निम्नलिखित प्रस्ताव प्रस्तुत करता हूँ :

"इस सभा की गय है कि वर्तमान लोकसभा को सविधान सभा घोषित किया जाये और देश के लिए तुरन्त एक नया सविधान बनाया जाये।"

इस सम्बन्ध में मुझे यह कहना है

MR. CHAIRMAN: He may continue on the next day.

18.40 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, August 20, 1973; Sravana 29, 1895 (Saka)